278

Binod Kumas Singh M.L.A 66- Pranpus Distt- Katihar

Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

For election to Bishar Vidhar (name of the House) From Prantus, No Sabha House Constituency (Name of the b .Constituency(Name of the Constituency)

Shoi Ram Bilash Singh. Bind Kumar Sing uph: rhife of

Aged. 4.6 ... years, resident of Vill-Broz Bathana Mention full postal address), a candidate as the above Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

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(1) I am a candidate set up by Bhastiya Janta Pasty (name of the political party ) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return ( in Rupees)
1.	Self	APGIPS 7278M	(2010-11)	290658=00
2.	Spouse-	Nźl	Nil	NEL
3.	Dependent 1	Nil	NE	NEL
4.	Dependent 2	Nil	Nil	Nžl
5.	Dependent 3	Nžl	Nil	Nil

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	Nžl
(b)	Name of the court, Case No. and Date of order taking cognizance :	Nil
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s)	NE

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	Nil	2
(b)	Name of the Court(s). Case No. and	 Nil	
1	Date(s) of order(s).		

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# (5) That I give herein below the details of the assets (movable and it imovable etc.) of myseli, my spouse and all dependents:

### A. Details of movable assets :

- (Note:
- 1. Assets in joint name indicating the extent of joint ownership will also have to be given
- In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given

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- Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect at listed companies and as per books in case of non-listed companies should be given.
- 4. Dependent', here means a person, substantially dependent on the income of the candidate.
- 5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Nishe Sing (Wife)	Dependent-1 Kashish Sirgh (Daughter)	Dependent-2 Kristy Single	Dependent-3
)	Cash in hand	141853=00	169922=00	Nil	Nil	N21
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and	Term Deposit Renewal A/c No-108396597 dated 13.8.08 With S.B.I. Patha Secretin P.V. Rs. 89006	deted 27.0	a/c 659783 6.08 N21 E., setriat	Nàl	Nil
	Cooperative societies and the amount in each such deposit	Saving a/cs with 3.0.1 Rs. 50554=00	Nżl	NE	Nal	NE
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	Nžl	N21	Nil	NZI	Nil
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	52323097 S.A. 200000 DOC - 28. 9.0 Prem - 13696 Mode - VIV	- LIC Policy No 523234096 -5-A-200000 Doc-28-09.0 Doc-28-09.0 Trace-yly More-yly 10 premoum	4. N21	Nil	NE
(v)	Personal loans/advance given to any person or entity including tirm, Company, Trust etc. and other receivables from debtors and the amount.	N2	Re aBALA	=00 N2	Nal	Nº/
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Mazsha Del (08-39A/014 Year 2000-01 R3. 406237= Mahendra S	5) Nžl	Nžl	Näl	N2]
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	(BR-39G/39 Year 2010-1 Rs. 1012530	366)	Guld . 3000=00	Nžl	NãI.

Chaims/interest	Set Housewid Group Rs-131560=00 N2	31500=00	Nil	NEI
(ix,   Gross Total value	1948308=00 400392=			Näl

3. Details of Immovable assets: (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse NESKA Singh	Dependent-1 Kashish Siry (Daughter)	Dependent-2 Kristy Sing	Dependent-3
(i)	Agricultural Land - Location(s) Survey number(s) -	Mouze-chite Khate NO-457 Pict No-4477	mž Khata No-2 nž PlotiNo-12	ISTON A ALTI	Nil	Nil
	Area (Total measurement in acres)	04.05 Die	01.95 Acre 0.11 Acre	Nžl	Nž	NE
	Whether inherited property (Yes or NO)	No	No	Nil	Nźl	Nil
	Date of purchase in case of self acquired property	Deed No. 207 dated 12.02.07	g peed No-20 dated. 12.2. and Deed N	78 07 N2	Nil	Nil
	Cost of Land (in case of purchase)at the time of purchase		2124 dated 13.02.07 382000=00 49000=00	N21	Nil	Nil
	Any Investment on the land by way of development, construction etc.	Ni	Nž	Nil	N21	Nil
	Approximate Current market value	50000=00	145000 =00	Nžl	Nil	NE
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NE	NEL	NE	Nil	NEL
	Area (Total measurement in sq. ft.)	Nil	N2	Nel	Nil	Nž
	Whether inherited property (Yes or NO)	NEI	Nil	Nil	Nil	Nž
	Date of purchase in case of self acquired property	NžI	NEL	Nžl	Nil	Nźl
	Cost of Land (in case of purchase) at the time of purchase	Nžl	Nžl	NE	NE	No
	Any Investment on the land by way of development, construction etc.	Nžl	Nž	Nzl	Nil	Nel
	Approximate Current market value	Nž	Nil	Nžl	NEL	NºI
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	NE	Nil	N2(	NEI	N21
	Built up Area (Total measurement in sq. ft.)	Nil	Nžl	Nžl	Nil	NEL

	V tuber inherited property (* es or NO)	Nil	NE	Nil	Nżl	NEL
	Daw of purchase in case of self advirtired property	Nžl	NZI	NE	NE	Nil
	Cost of property (in case of purchase) at the time of purchase	NEI	NŽ	N2	NEL	HEI
	A sy Investment on the property by way of development, construction etc.	NE	N2	Nžl	NZI	Nžl
	A pproximate Current market value	NEI	N2	Nil	NEL	Nel
iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	Nžl	Nžl	Nž	Nel	NZI
	Area (Total measurement in sq. ft.)	NE	N2)	NEl	Nil	NEL
	Built up Area (Total measurement in sq. ft.)	Nil	Nil	NEL	NEL	NEL
	Whether inherited property (Yes or NO)	NEL	NEL	NEL	NEL	Nºl
	Date of purchase in case of self acquired property	NE	NEL	NEL	Nil	Nil
	Cost of property (in case of purchase) at the time of purchase	Nž)	Nz	N2	Nil	NE
	Any Investment on the land by way of development, construction etc.	NEl	NE	NEL	Nºl	Nil
	Approximate Current market value	NEL	NEL	Nal	NEL	Nal
v)	Others (such as interest in property)	NE	NEL	Nil	Nil	Nil
(vi)	Total of Current Market Value of (i) to (v) above	50000=00	1295000=0	O NEI	Nil	Nil

### (6) I give herein below the details of liabilities/ dues to public financial institutions and government :-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s) Nžsha Singh (Loite)	Kashish Sing	Dependent-2 Kassty Stug Daughter)	
(i)	Loan or dues to Bank/Financial Institution(s) Finance Per Name of Bank or FI Growt- of Bi Amount outstanding Nature of Ioan	ut. 576000= ~	-	Nž	Nżl	Nil
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Singh For Name(s) Ram Bilash, Singh For Amount Justanding Nature of Ioan Personal	ther 350000- lex cther) 100000 450000	1=00	Nil	Nž	Nžl

4

	A4y other liability	NEL	Nil	Nil	Nil	Nel
	Grand total of liabilities	1026000=00	N2	Nil	Nżl	NEL
(ii)	Government Dues: Dues to departments dealing with government accommodation	NE	Nel	NE	NEL	N21
	Dues to departments dealing with supply of water	NEI	Nil	NE	No	Nil
	Dues to departments dealing with supply of electricity	Nz	NEI	NEL	N21	NS
	Dues to departments dealing with supply of telephones/mobiles	NEL	Nºl	Nżl	Nzl	NEL
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NEI	N <sup>2</sup>	NE	Nżl	NZ
	Income Tax Dues	NEI	N2	Nil	NE	Nżl
	Wealth Tax Dues	Nž	NE	NžI	NžI	Nż
	Service Tax Dues	N21	Nil	NEI	NżI	Nž
_	Municipal /Property Tax Dues	NEL.	Nil	NžI	NI	Nžl
	Sales Tax Dues	Nžl	NEL	NEI	Nžl	Nž
	Any other dues	NEI	Nil	NEI	Nel	Nź
	Grand total of all Govt. dues	Nil	NEL	NEL	NE	Nżl

## (9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. BINOD KUMAR SINGH
2.	Full postal address	VIII- BARI BATHANA P.O-SIRNEA, DISTT- KATIHAR.
	state	No-66. Prampur Constituency (Bihar)
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	. Bhartixa Janta Party.
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	Nžl

	C0.	ort (s) have taken cognizar	¢7.			Nžl	
5	PA	of of	2. 22.2		come Tax Retu	2012 A.U.	AN In which shows
	(a)	Candidate PAN- APG	P\$ 72781		· Y. (2010 -		290658=00
		Spouse:			101		1
	(c)	Dependents			1	1	
6.	-	Details	of Assets and	Liabiliti	es in rupees		
-	_	Description	Self	Spouse	Dependent-I	Dependent	-II   Dependent-III
٩.		Moveable Asset (Total value)	1948308-	1040039	34500=00	Nil	N.2
В.		Immovable Asset	50000=00	129500	Nil 00	Nź	Nž
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	17000=00	431000	=00 N.A.	N·A.	N·A.
	(ii)	Approximate Current Market Price of Asset (Total Value)	1998308=0	0 1695393	50000=00 =00	NžI	NEI
7		Liabilities					
		<ul><li>(i) Government dues (Total)</li></ul>	Nil	Nil	NEI	NžI	Nžl
		<ul> <li>(ii) Loans from Bank,</li> <li>Financial Institutions and others (Total)</li> </ul>	1026000=0	<sup>o</sup> Nž	Nil	Nil	NE

#### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that :

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
 (b) I. my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

19-150 DEPONENT

- Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations. 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
  - 3 All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned
     4 The affidavit should be either typed or written legibly and nearly.